

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"A" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND
SHRI N.K. PRADHAN, HON'BLE ACCOUNTANT MEMBER**

ITA NO. 1019/MUM/2019 (A.Y: 2013-14)

Abdulla Yusuf Patel 1101, Al-Hasami 24, Motlibai Street, Agripada Mumbai - 400008 PAN: ACYPA9986H	v.	ACIT -20(1) Piramal Chambers, 1 st Floor Income Tax Office Lalbaug, Mumbai – 400012
(Appellant)		(Respondent)

Assessee by	:	None
Department by	:	Shri Brajendra Kumar
Date of Hearing	:	12.01.2021
Date of Pronouncement	:	12.01.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against order of the Learned Commissioner of Income Tax (Appeals)–32, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 31.12.2018 for the A.Y. 2013-14.

2. Assessee through its Authorized Representative filed a letter through mail and submitted as under: -

"I have made a declaration for settlement under the Vivad Se Vishwas Scheme and accordingly I am not eligible to proceed with this appeal.

I addition was made by the Assessing Officer informed that the appeal was fixed on 12th January, 2021.

I have in my previous letter attached a copy of my application and request that necessary orders as may be applicable kindly be passed as I await the finalization of my declaration/application. I have yet to pay under the scheme as I have just received the Form 3 from the department.

I also request you Sir, to kindly send me the intimation of hearing if any and the order as I will have to send the same to the Income Tax department.

For the above I shall be very grateful."

3. On a perusal of the above letter of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. In view of the above this appeal is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in virtual court on 12.01.2021.

Sd/-
(N.K. PRADHAN)
ACCOUNTANT MEMBER
Mumbai / Dated 12/01/2021
Giridhar, Sr.PS

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum